

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "A" NEW DELHI

BEFORE SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER
AND
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER

आ.अ.सं./I.T.A Nos.5771 & 5772/Del/2019

निर्धारणवर्ष/Assessment Years: 2013-14 & 2014-15

Alaska Multipolymers (P) Ltd. E-87, GK Part-II, New Delhi.	बनाम Vs.	ITO Ward 73(1) New Delhi.
PAN No. AAACA0395B		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओरसे /Assessee by	None
राजस्वकीओरसे /Revenue by	Sh. Zahid Parvez, Sr. DR

सुनवाईकीतारीख/ Date of hearing:	13.06.2022
उद्घोषणाकीतारीख/Pronouncement on	13.06.2022

आदेश /O R D E R

PER C.N. PRASAD, J.M.

These appeals are filed by assessee have been directed against the common orders of Ld. CIT(Appeals)-41, New Delhi dated 30.04.2019 for assessment years 2013-14 & 2014-15 respectively.

2. The Assessee through its letters dated 11.05.2022 seeks permission to withdraw the appeals for AY 2013-14 and 2014-15 as the issues in these appeals have been settled in Vivad se Vishwas Scheme, 2020 and Form Nos. 3 & 4 have already been submitted by the assessee in proof of payment of taxes under the scheme.

3. In view of the above, appeals of assessee are dismissed as withdrawn.

Order pronounced in the open court on 13/06/2022

**Sd/-
(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER**

**Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER**

Dated: 13/06/2022

**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi